

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 462 of 2020

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1. Muniya Devi		
2. Amit Kumar PujaraPetitioners
-Versus-		
1. The State of Jharkhand		
2. Jamuna MahtoOpp. Parties

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioners	:	- Mr. S. K. Choudhary, Adv.
For the State	:	- Mr. S. K. Srivastava, APP.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/07.09.2021 By way of last chance three weeks' time is granted to the learned counsel for the petitioners for removing the defects, as pointed out by the office.

(Rajesh Kumar, J.)

Kamlesh/